

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

**Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.**

**GOVERNMENT ORDER NO:- 2059 –JK (LD) of 2022
DATED:- 20 - 04 - 2022**

Sanction is hereby accorded to the appointment of Sh. Reyaz Ali Bhat, Assistant Legal Remembrancer , Department of Law, Justice and Parliamentary Affairs as Officer In charge Litigation(OIC) in case titled Fayaz Ahmad Shah and Ors V/s State of J&K and Ors bearing SWP No 1813/2018 including contempt petition, if any, pending before the Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 20.04.2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Director Litigation , Srinagar/ Jammu.
7. Law Officer concerned
8. Officer In Charge Litigation(OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary.
10. Private Secretary to Secretary Law.
11. Incharge Website.
12. Government Order file.
13. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government